work out to 30.7% of the total approved works are yet to be started. The provisions in MGNREGA are effected through Schemes formulated by States under Section 4(1) of the Act. Schedule-I of MGNREGA as amended from time to time lists the category of works that any Scheme prepared by a State Government, under Section 4(1) of MGNREG Act, shall focus upon. As per section 16 of MGNREGA, Gram Panchayats in the meetings of Gram Sabha and ward Sabha are to determine the order of priority of the works to be taken up under the MGNREGA. As per Section 13 of MGNREGA, the Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the schemes made under this Act. The Panchayats at the district level shall finalize and approve block-wise shelf of projects to be taken up under a programme under the scheme. Taking up of new works/completion of ongoing works depend on factors like demand for work, weather conditions, choice of work etc. Based on the demand for work and if ongoing works are not available to meet such demand, new approved works can be taken up under MGNREGA.

Dedicated website for IAY

4306. SHRI ANIL H. LAD: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Ministry has developed a dedicated website to upload information relating to implementation of Indira Awas Yojana (IAY);

(b) if so, whether gram panchayat-wise permanent IAY wait-list for all the States has been uploaded on the website;

(c) if not, whether, in the opinion of the Ministry, the proactive disclosure of gram panchayat-wise permanent IAY wait-list is a useful measure for bringing about transparency and accountability in the implementation of the said scheme; and

(d) if so, the steps taken by the Ministry to ensure that the permanent IAY wait-list is uploaded for all gram panchayats on the website?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA): (a) Yes Sir. The Ministry of Rural Development has

developed a web-based local language enabled Management Information System (MIS) AWAAS soft to capture beneficiary-wise data to monitor the progress and to impart total transparency about the functioning of the scheme as information therein is accessible to all stakeholders including citizens.,

(b) to (d) As per Indira Awaas Yojana (IAY) Guidelines, the gram panchayat-wise Permanent IAY Waitlist are required to be painted on the walls of the Gram Panchayats Office. However, the provision for uploading the IAY Permanent Waitlist consolidated at the District level has been provided in the MIS. In order to bring about total transparency and accountability in the implementation of the Scheme the following measures have been taken:

- A certificate that the IAY Waitlist is painted on the Gram Panchayat office walls needs to be submitted by the districts while sending the proposals for financial assistance under IAY.

- Directions have also been given to States and districts to upload the Permanent IAY Waitlist consolidated at the district level on the MIS.

Scheme under NSAP

4307. SHRI NARESH AGRAWAL: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of various schemes under the National Social Assistance programme (NSAP)

(b) the amount of assistance given under the various schemes during last five years, State-wise; and

(c) the number of people benefitted from those schemes during that period, State-wise.?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LAL CHAND KATARIA): (a) National Social Assistance Programme (NSAP) which comprises of Indira Gandhi National Old Age Pension Scheme (IGNOAPS), Indira Gandhi National Widow Pension Scheme (IGNWPS), Indira Gandhi National Disability Pension Scheme (IGNDPS) in addition to National Family Benefit Scheme(NFBS) and Annapurna schemes.